

BF UTILITIES LIMITED
 Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 CIN : L40108PN2000PLC015323
 Tel: 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Consolidated Financial Results for the Quarter ended 30 June, 2025.
 (₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30 th June, 2025	Quarter Ended 30 th June, 2024	Year Ended 31 st March, 2025
		Unaudited	Unaudited	Audited
1	Total Income from operations	21,157.13	19,745.36	83,683.90
2	Net Profit / (Loss) for the period (before tax and exceptional items)	13,388.56	10,779.37	46,084.78
3	Net Profit / (Loss) for the period before tax (after exceptional items)	13,388.56	10,779.37	46,084.78
4	Net Profit / (Loss) for the period after tax (after exceptional items)	9,658.96	7,937.01	33,784.74
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	9,659.07	7,939.74	33,709.80
6	Equity Share Capital	1,883.38	1,883.38	1,883.38
7	Other Equity	-	-	18,272.04
8	Earning Per Share (of Rs. 5/- each - not annualised)	-	-	-
	Basic:	10.19	9.82	38.89
	Diluted:	10.19	9.82	38.89

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Unaudited Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
 Whole-Time Director
 DIN : 03632549

Place : Pune
 Date : 16 December, 2025

IDFC FIRST Bank Limited
 (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
 CIN : L65110TN2014PLC097792
 Registered Office : KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031.
 Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	28445559	LOAN AGAINST PROPERTY	31.10.2025	13,89,973.30/-

NAME OF BORROWERS AND CO-BORROWERS : 1. PARULBA ROY 2. RAKHI ROY

PROPERTY ADDRESS : ALL THE PIECE AND A PERCELA ONE LAND MEASURING 3 KATHAS 5 CHHATKS, OUT OF TOTAL LAND 20 DECIMAL, APPERTAINING TO R.S. PLOT NO. 346/772, CORRESPONDING TO L.R. PLOT NOS. 518, RECORDED UNDER R.S.KHATIAN NO. 2800, CORRESPONDING TO L.R. KHATIAN NO. 188 (OLD) & 1331 (NEW), R.S. SHEET NO. 10, J.L. NO.3, SITUATED WITHIN MOUZA BINNAGURI, PARGANA BAIKUNTHAPUR, WITHIN THE JURISDICTION OF POLICE STATION BHAKTINAGAR, DISTRICT OF JALPAIGURI, WEST BENGAL-735135, AND BOUNDED AS:- EAST: LAND OF LAKHAN ROY, EAST: 80' WIDE ROAD, NORTH: 12' WIDE KUTCHA ROAD SOUTH: LAND OF MAYA DEVI

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/- Authorized Officer
Date : 17.12.2025 IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF METALIND PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Name of corporate debtor	METALIND PRIVATE LIMITED
1.	Name of corporate debtor	30th September 1959
2.	Date of incorporation of corporate debtor	Registrar of Companies, Patna
3.	Authority under which corporate debtor is incorporated / registered	U28999BR1959PTC045826
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	H.No. 222 Ward No. 4, Krishna Nagar, Dumra, Bihar, India - 843302
5.	Address of the registered office and principal office (if any) of corporate debtor	12th December 2025 (Date of Order by Hon'ble NCLT Kolkata Bench) 15th December 2025 (Date of receipt of the order by IRP) - Since the order was received by the IRP on 15 December 2025, the Insolvency Commencement Date (ICD) shall be considered from 15 December 2025 and not from 12 December 2025.
6.	Insolvency commencement date in respect of corporate debtor	13th June 2026 (180 days from 15th December 2025)
7.	Estimated date of closure of insolvency resolution process	Name : Jaishree Kannan Registration No. : IBBI/IPA-002/IP-N01214/2022-2023/14076
8.	Name and registration number of the insolvency professional acting as interim resolution professional	2nd Floor, Flat No. 7, Vinayaka Apartments, 25 Karunamoyee Ghat Road, Haridevpur (Tollygunge area), Kolkata - 700082, West Bengal Email : caljaishree@gmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2nd Floor, Flat No. 7, Vinayaka Apartments, 25 Karunamoyee Ghat Road, Haridevpur (Tollygunge area), Kolkata - 700082, West Bengal Email : cirp.metalind@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	29th December 2025 Not applicable
11.	Last date for submission of claims	Not applicable
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	Web link: https://bbi.gov.in/en/home/downloads Physical Address : Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Metalind Private Limited on 12th December 2025, vide Order No. : C.P. (IB) No. 166KB/2025 (Date of receipt of Order by Interim Resolution Professional on 15th December 2025).

The creditors of Metalind Private Limited, are hereby called upon to submit their claims with proof on or before 29th December 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (not in present case) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CMA Jaishree Kannan
 Interim Resolution Professional
 Metalind Private Limited

Date : 17.12.2025
 Place : Kolkata

IBBI Reg No. : IBBI/IPA-002/IP-N01214/2022-2023/14076
 Authorization for Assignment is valid till 30th June 2026

electronics bazaar.com
GNG ELECTRONICS LIMITED
 (Formerly known as GNG Electronics Private Limited)
 Registered and Corporate Office: Unit No. 415, Hubtown Solaris, N.S. Phadke Marg, Andheri (East), Mumbai - 400069, Maharashtra, India; Telephone: +91 22 3123 6588;
 E-mail: compliance@electronicsbazaar.com; Website: www.electronicbazaar.com
 Corporate Identity Number: L72900MH2006PLC165194

POSTAL BALLOT NOTICE

Members of GNG Electronics Limited (the "Company") are hereby informed that pursuant to Section 108 and 110 of other applicable provisions, if any, of the Companies Act, 2013, read with the Companies (Management and Administration) Rules, 2014 (including any statutory modification or re-enactment thereof for the time being in force) and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standard-2 (SS-2) issued by the Institute of Company Secretaries of India and pursuant to MCA circulars and other applicable laws and regulations, the Company has completed dispatch of Postal Ballot Notice dated 12th December, 2025 only through electronic mode to the members whose email addresses are registered with the Company/Depositories and whose name is recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, 12th December, 2025 being the cut-off date, seeking approval of members on the following resolutions.

Sr. No.	Agenda Item
1.	To approve the alignment and ratification of Electronics Bazaar Employees Stock Option Scheme - 2024 as per SEBI (Share Based Employee Benefit and Sweat Equity) Regulations, 2021
2.	To approve the extension of grant to the eligible employees of the Subsidiary Company(ies), Associate Company, in India or outside India, Holding Company of the Company under Electronics Bazaar Employees Stock Option Scheme - 2024
3.	Approval for material related party transaction(s) with Electronics Bazaar FZC, a Subsidiary of Company under Section 188 of the Companies Act, 2013 and Regulation 23 of the SEBI LODR, 2015
4.	Approval for material related party transaction(s) between Electronics Bazaar FZC, a Subsidiary of Company and Bright World Technologies INC, a wholly owned subsidiary of Electronics Bazaar FZC under Section 188 of the Companies Act, 2013 and Regulation 23 of the SEBI LODR, 2015

The Company has engaged Bigshare Services Private Limited ("Bigshare") to provide the remote e-voting facility to its Members for the Postal Ballot. The remote e-voting period will commence on Wednesday, 17th December, 2025 at 9:00 a.m. (IST) and end on Thursday, 15th January, 2026 at 5:00 p.m. (IST). Thereafter, the remote e-voting module will be disabled by Bigshare. Voting rights of members will be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date. Communication of assent or dissent of members should be only through the remote e-voting system. Detailed procedures for e-voting has been mentioned in the Notice. Once vote on the resolution is cast by the member, the same cannot be changed.

The Members may also note that the Postal Ballot Notice is also available on the website of the Company at www.electronicbazaar.com, stock exchanges (BSE & NSE) and on the website of Bigshare at vote.bigshareonline.com

The Board of Directors of the Company have appointed M/s. Nishant Bajaj & Associates, Practicing Company Secretaries as the Scrutinizer for conducting the remote e-voting process in fair and transparent manner.

The results of e-voting will be announced on or before Saturday, 17th January, 2026, and will be displayed on the Company's website at www.electronicbazaar.com and will be simultaneously be communicated to the Stock Exchanges.

In case of any queries, you may refer the Frequently Asked Questions ("FAQs") and i-Vote e-Voting module available at vote.bigshareonline.com, under download section of Bigshare or you can contact them (email: ivote@bigshareonline.com or Contact No.: 1800 22 54 22) or contact Ms. Sarita Vishwakarma, Company Secretary & Compliance Officer of the Company at the Registered Office situated at Unit No 415, Hubtown Solaris N.S. Phadke Marg, Andheri (East), Mumbai- 400069, E-mail ID at compliance@electronicsbazaar.com or Contact No.: 022-31236588

The Members are requested to carefully read the instructions contained in the Notice.

For GNG Electronics Limited
Sd/-
Sarita Vishwakarma
 Company Secretary & Compliance Officer

Place : Mumbai
 Date : 16th December, 2025

Indian Bank
 ZONAL OFFICE, KOLKATA NORTH
 Indian Bank Building, G D - 377-378, 2nd Floor, Sector - 3, Salt Lake, KOLKATA - 700106, E-mail : zokolkatanorth@indianbank.co.in

LOCKER BREAK OPEN NOTICE

Policy Notice is issued to the following Locker Holders of Indian Bank of the following Branches, who have neither paid the due locker rent nor responded to various reminders sent by the Bank.

The below mentioned Locker Holders are hereby notified that if the locker rentals be not paid within 15 days from the date of publication of this notice, the Bank will be constrained to drill open the lockers.

Please note that the contents of the locker, if any, would be sold and proceeds would be appropriated towards the locker rent of arrears & towards the cost of breaking of the locker and Bank would proceed legally against the locker holders for the recovery of the remaining arrears.

Sl. No.	Branch Name	Name of The Locker Hirsers	SAV A/c No.	Details of Amount of arrear in Rs	Locker arrear Amount due since
1.	INDIAN BANK BURRA BAZAR (416) BRANCH	BARUN KUMAR NANDY	9911803237	12734/-	01.07.2020
2.		PRADIP KUMAR JAJODIA	9912605202	12734/-	01.07.2020
3.		RAKESH TIWARY	9911887242	12734/-	01.07.2020
4.		SHIV RATAN JHANWAR	9911854249	14459/-	01.07.2021
5.		KIRAN MEHATA	9911854329	17909/-	10.09.2019
6.		BIMAL CHAND DHANDHIA	9911883452	23586/-	01.07.2009
7.		BHAGWAN DAS DAGA	9911853700	24730/-	27.04.2008
8.		MAYA DEVI KAREL	9911892105	25679/-	01.07.2010
9.		K L BENGANI	9911891928	28326/-	01.07.2007
10.		SHYAMLAL DAGA	9911883032	28326/-	11.07.2007
11.		RAMAWATAR AGARWAL	9911815925	17909/-	01.07.2017
12.		RAMWATAR AGARWAL	9911817058	17909/-	01.07.2017
13.		RADHESHYAM AGARWAL	9911783286	17909/-	01.07.2017
14.		ANIMA SARKAR	9911809772	28326/-	01.07.2007
15.		RAJESH KUMAR LUNIA	9911788412	17909/-	01.07.2017
16.		KISHAN KUMAR SHARMA	9911778458	19634/-	01.07.2016
17.		K K MUSTAFA	9911859394	26326/-	01.07.2007
18.		ARUN AGARWAL	9911808600	16785/-	01.07.2017
19.		SHRAWAN KUMAR BAJAJ	9911883123	17909/-	01.07.2017
20.		JYOTI SARROF	9911788229	17909/-	01.07.2017
21.		SUNIL PODDAR	9912039787	90161/-	16.12.1999
22.		PREM LATA PODDAR	9911886667	17909/-	01.07.2017
23.		KANCHAN DEVI PODDAR	9911886689	27499/-	01.07.2008
24.		RAMESH KUMAR	9911878555	28326/-	08.01.2007
25.		SUJAN SINGHANIA	9911859699	16184/-	01.07.2018

Date : 17.12.2025, Place : Kolkata
 Authorised Officer, Indian Bank

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FINANCIAL EXPRESS
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3) Allocation to Non-Institutional Investors Nil 2 Category (More than ₹ 1,00,000/-) (After Technical Rejections): The Basis of Allotment to Other than Individual Investors to Non-Institutional Investors Nil 2 Category, who have bid at Issue Price of ₹ 118.00 per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 7.71 times i.e., for 46,26,000 shares. The total number of shares allotted in this category is 6,00,000 Equity Shares to 166 successful applicants. The category wise details of the Basis of Allotment are as under:

Sr. No.	No. of Shares applied for (Category Wise)	Number of applications received	% to Total	Total No. of Shares applied in each category	% to Total	No. of Equity Shares allocated/ allotted per Applicant	Ratio of allottees to applicants	Total No. of shares allotted
1.	9,600	410	94.91	39,36,000	85.08	3,600	79:205	5,68,800
2.	10,800	1	0.23	10,800	0.23	3,600	0:0	0
3.	12,900	4	0.93	48,600	1.04	3,600	1:2	7,200
4.	13,200	3	0.69	39,600	0.86	3,600	1:3	3,600
5.	15,600	2	0.46	31,200	0.67	3,600	1:2	3,600
6.	18,000	1	0.23	18,000	0.39	3,600	0:0	0
7.	19,200	2	0.46	38,400	0.83	3,600	1:2	3,600
8.	20,400	1	0.23	20,400	0.44	3,600	0:0	0
9.	21,600	1	0.23	21,600	0.47	3,600	0:0	0
10.	27,600	2	0.46	55,200	1.19	3,600	1:2	3,600
11.	36,000	1	0.23	36,000	0.78	3,600	0:0	0
12.	45,600	1	0.23	45,600	0.99	3,600	0:0	0
13.	85,200	1	0.23	85,200	1.84	3,600	0:0	0
14.	96,000	1	0.23	96,000	2.08	3,600	0:0	0
15.	1,44,000	1	0.23	1,44,000	3.11	3,600	0:0	0
16.	7,200 share will be allotted to 2 unsuccessful allottees in ratio of 2:9	-	-	-	-	-	2:9	7,200
17.	2,400 Additional share will be allotted to successful allottees in ratio of 2:166	-	-	-	-	-	2:166	2,400
	Total	432	100.00	4626000	100.00	3,600	-	6,00,000

4) Allocation to QIBs excluding Anchor Investors (After Technical Rejections): The Basis of Allotment to QIBs, who have bid at Issue Price of ₹ 118.00 per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 10.92 times i.e., for 1,29,07,200 shares the total number of shares allotted in this category is 11,82,000 Equity Shares to 10 successful applicants. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	7,85,600	1,96,800	2,19,600	-	11,82,000

5) Allocation to Anchor Investors (After Technical Rejections & Withdrawal): The Company in consultation with the BRLM has allotted 17,72,400 Equity Shares to 12 Anchor Investors at Anchor Investor Issue Price of ₹ 118.00 per equity shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPI/FPC	Others	Total
Anchor	-	-	-	3,10,800	14,61,600	-	-	17,72,400

6) Allocation to Market Maker (After Technical Rejections): The Basis of Allotment to Market Maker, who have bid at Issue Price of ₹ 118.00 per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00 time i.e., for 3,57,600 shares the total number of shares allotted in this category is 3,57,600 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this category	% of total	No. of Equity Shares allocated/ allotted per Applicant	Ratio	Total Number of shares allotted	Surplus/Deficit
3,57,600	1	100.00	3,57,600	100.00	3,57,600	1:1	3,57,600	0
Total	1	100.00	3,57,600	100.00	3,57,600	-	3,57,600	0

The Board of Directors of the Company at its meeting held on December 16, 2025 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will be forwarded to the email id's and addresses of the Applicants as registered with the depositories / as filled in the application form on or before December 17, 2025. Further, the instructions to Self-Certified Syndicate Banks for unlocking the amount will process on or prior to December 17, 2025. In case the same is not received within ten days, investors may contact at the address given below. The Equity Shares is allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Equity Shares are taking steps to get the Equity Shares admitted for trading on the BSE SME window Four working days from the date of the closure of the Issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 16, 2025 ("Prospectus") filed with Registrar of Companies, Delhi.

INVESTORS PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the issue, **Bigshare Services Private Limited** at www.bigshareonline.com All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole Applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED
 Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai - 400 093, Maharashtra, India
 Tel: 022 - 6263 8200 E-mail: ipo@bigshareonline.com
 Investor grievance e-mail: investor@bigshareonline.com
 Website: www.bigshareonline.com Contact Person: Mr. Vinayak Morbale
 SEBI Registration No.: INR000001385

For Pajson Agro India limited
On Behalf of the Board of Directors
Sd/-
Mr. Ayush Jain
 Chairman and Managing Director
 DIN: 09323690

Date: December 16, 2025
 Place: Delhi

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF PAJSON AGRO INDIA LIMITED.

Pajson Agro India Limited is proposing, subject to market conditions, public issue of its equity shares and has filed the Prospectus with the Registrar of Companies, Delhi. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.schapi.com website of the BSE at www.bseindia.com and website of Issuer Company at <https://pajsonagro.com> Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 34 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.